

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 67 of 2021

IN THE MATTER OF:

Shri Om Prakash Patel

...Appellant

Versus

Raj Rajeshwari Sugar Pvt. Ltd.

Through IRP & Anr.

...Respondents

Present: -

For Appellant: Mr. Vivek K. Tankha, Sr. Advocate with Mr. Alok Tripathi, Mr. Varun Tankha, Mr. Siddhant Gupta and Mr. K. Datta, Advocates

For Respondent: Ms. Natasha Dhruman, Advocate for R-1.

Mr. Pramod Kumar Upadhyay and Mr. Sanjay Mani Tripathi, Advocate for R-2.

Mr. Amresh Shukla, IRP.

O R D E R
(Virtual Mode)

06.04.2021 In terms of the order dated 22.03.2021 parties were directed to file their Written Submissions.

2. Today when the case was called out Mr. Vivek K. Tankha, Sr. Advocate appears on behalf of the Appellant submits that he has filed the Written Submissions on 26.03.2021 which is taken on record.

3. Learned Counsel for the Respondent No. 1 / IRP submits that he does not propose to file Reply Affidavit.

4. Learned Counsel for Respondent No. 2 inform that on 26.03.2021 he has filed the Written Submissions through email. He is directed to file Hard Copy of Written Submissions within one week.

5. Learned Sr. Counsel informs this Tribunal that 'Expression of Interest' is to be published tomorrow.

Cont.....

6. The IRP is directed to not publish the 'Expression of Interest' in the matter till next date.

List the Appeal 'For Admission (After Notice)' on **4th May, 2021**.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

R. N./ nn./